

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) DIARY NO(S). 26250/2025

CHANDRAPRABHA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 16-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) :Ms. Nisha Tiwari, Adv.
Mr. Vijay Prakash Chaurasia, Adv.
Ms. Rupali Panwar, Adv.
Mr. Vishal Arun Mishra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard learned counsel appearing for the petitioners.

The prayer 'A' of the petition reads thus:

“(a) Issue an appropriate writ, order or direction for laying guidelines under Article 142 of the Constitution of India governing the recusal of judges, including the requirement to provide reasons for recusal, and the stage at which should be made or asked for”

As far as the recusal of the judges is concerned, it is a matter of discretion for the concerned judges. It is for them to decide whether reasons for recusal can be disclosed. Jurisdiction

under Article 142 of the Constitution of India cannot be exercised for laying down guidelines governing the recusal of Judges. Hence, the writ petition is dismissed.

Learned counsel appearing for the petitioners submits that there was a recusal by a Bench in a case filed by the petitioners and no fresh Bench has been assigned. We permit the petitioners to move Hon'ble the Chief Justice of the High Court on the administrative side for assigning a Bench. We are sure that if such application is made, the case filed by the petitioners will be placed before the appropriate Bench for hearing.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)